

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHEEMA SPINTEX LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cheema Spintex Limited
2.	Date of incorporation of corporate debtor	10.10.1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115CH1994PLC015140
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Off:</b> House No. 176/2, Sector – 41A, Chandigarh – 160036  <b>Principal Office (Works)</b> Village Kauli Majra, Lalru, Punjab – 140506
6.	Insolvency commencement date in respect of corporate debtor	25.07.2023
7.	Estimated date of closure of insolvency resolution process	<b>21<sup>st</sup> January, 2024</b> (180 <sup>th</sup> days from the date of commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Sunil Sethi</b> IBBI/IPA-003/ICAIN00426/2022-23/14179
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Add:</b> 44B, Mall Road, ,Ambala Cantt, Ambala, Haryana ,133001  <b>E-mail:</b> <a href="mailto:ssethi412@gmail.com">ssethi412@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Add:</b> 44B, Mall Road, Ambala Cantt, Ambala, Haryana ,133001  <b>E-mail:</b> <a href="mailto:cirp.cheemastl@gmail.com">cirp.cheemastl@gmail.com</a>
11.	Last date for submission of claims	8 <sup>th</sup> August, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Form may downloaded from following link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Cheema Spintex Limited on 25.07.2023.

*Handwritten signature*



The creditors of Cheema Spintex Limited, are hereby called upon to submit their claims with proof on or before 08.08.2023 to the interim resolution professional at the address mentioned against entry No. 10.

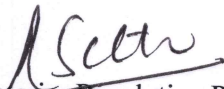
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Claims may be submitted in the specified Forms B, C, CA, D, E and F in terms of Regulation 7, 8, 8A, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persona) Regulations, 2016 by the Operational Creditors, Financial Creditors, workmen or employees, Authorised Representative of group of workmen and employees, and other creditors respectively as the case may be.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class in Form CA – **Not applicable**.

Submission of false or misleading proofs of claim shall attract penalties.

SUNIL SETHI



Name and Signature of Interim Resolution Professional  
Date and Place: 28.07.2023

